

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2119**  
TO BE ANSWERED ON 10.03.2016

**SKILL DEVELOPMENT PROGRAMME**

**2119. SHRI B.V. NAIK :**  
**SHRI RAMESH BIDHURI :**

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) the details of norms laid down by the Government for granting financial assistance to promote youth activity and training in rural areas of the country along with the financial assistance provided to various organisations including Non-Government Organisations during the last three years and the current year. State/UT-wise;
- (b) the monitoring mechanism put in place by the Government to ensure that the financial assistance provided is not misused or diverted for any other purpose , if so, the details thereof;
- (c) whether the Government has started skill development programmes for persons working in Khadi and Village Industries, if so, the details thereof, State/UT-wise;
- (d) whether Export incentives are provided to promote/encourage Khadi and Village Industry products; and
- (e) if so, the details thereof ?

**ANSWER**  
**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT**  
**(SHRI SUDARSHAN BHAGAT)**

(a): The Ministry of Rural Development is undertaking a placement linked Skill Development Program called Deen Dayal Upadhyaya Grameen KaushalyaYojana (DDU-GKY) for rural poor youth. DDU-GKY is undertaken as PPP Project through Project Implementing Agencies (PIAs). DDU-GKY requires a PIA to register online and apply online for projects in State. The online application is available on website <http://ddugky.gov.in>. Applications of eligible PIAs are scored on the basis of criteria and weights which, inter-alia, provide for prioritizing project applications based on quality of placements after training and previous experience in skill development. The scores obtained for each application is valid for a period of one year from the date of assessment of project application. Allocation of project is on the basis of inter-se ranking of the score of each project. Organizations eligible to implement DDU-GKY include organizations registered under the Companies Act, 2013;India Trusts Act, 1882; Societies Registration Act, 1860; the Cooperative Societies Act, 1912; State Cooperative Societies Act; Multi State Cooperatives Act 2002 and Limited Liability Act, 2008. F inancial assistance provided to eligible organizations including Trusts, Societies and Section 25 Companies during the last three years and the current year is given at **Annexure-I**.

(b): DDU-GKY follows concurrent monitoring mechanism involving Central Technical Support Agencies (NIRD and NABCONS) and State Government. The entire process of monitoring is regulated in terms of a Standard Operating Procedure notified by the Ministry. Apart from this quality of training is ensured through assessment and Certification of curriculum and candidates in terms of NCVT and SSC standards. Performance Review of Project Implementing Agencies (PIA) is also taken periodically with the support of Central Technical Support Agency (CTSAs) and State Rural Livelihood Mission (SRLMs) along with the Bi-monthly inspections/surprise inspections of the Training Centers for compliance with the Standard Operating Procedure (SOP).

(c): As per available information, Khadi and Village Industries Commission(KVIC)/ State/Union Territory Khadi and Village Industries Boards(KVIBs) have been imparting skill development training and organizing Entrepreneurship Development Programmes(EDPs) under Prime Minister's Employment Generation Programme(PMEGP) to promote entrepreneurship. They also conduct specialized training programmes related to Khadi and Village Industries(KVI), management training and Entrepreneurship Awareness Programmes (EAPs) and EDPs. The duration of the training is flexible and varies from 1 week to 15 month, depending upon the trade, purpose and level of training such as managerial, supervisory or artisan oriented, entrepreneuroriented, skill up-gradation etc. Details of State-wise training for the year 2014-15 is given at **Annexure-II**.

(d)&(e): As per available information, KVIC has been granted Deemed Export Promotion Council status since December 2006. 1018 Khadi and Village Industries (KVI) Institutions are registered as members. However, most of the exports are through merchant exporters and not directly by KVI units. Further, KVIC has a scheme in which 5% of the Free On Board (FOB) value or Rs.10 lakh, whichever is minimum, is provided as incentive for KVI units which undertake Direct Exports. There is no provision for export incentives under DDU-GKY.

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**Annexure-I referred to in reply to part (a) of the Lok Sabha Unstarred Question No. 2119 for answer on 10.03.2016**

S.N	States/ Uts	2012-13	2013-14	2014-15	2015-16 (Upto 29.2.2016)
1	A&N Islands	-	-	-	-
2	Andhra Pradesh	-	4956.639	-	7637.500
3	Arunachal Pradesh	-	-	222.075	-
4	Assam	-	-	5245.284	3152.446
5	Bihar	1759.618	-	315.455	5465.000
6	Chandigarh	-	-	-	-
7	Chhattisgarh	62.600	1010.282	2604.193	-
8	D&N Haveli	-	-	-	-
9	Delhi	-	-	-	-
10	Goa	-	-	-	-
11	Gujarat	423.152	3172.500	703.230	71.537
12	Haryana	-	1641.460	860.890	-
13	Himachal Pradesh	-	25.500	-	16.908
14	J&K	415.490	6518.656	3773.851	2061.948
15	Jharkhand	-	5362.545	50.736	-
16	Karnataka	71.550	2765.140	2246.028	7324.552
17	Kerala	-	-	5979.986	-
18	Madhya Pradesh	374.440	1953.262	2800.517	-
19	Maharashtra	190.801	-	-	9496.578
20	Manipur	-	-	-	-
21	Meghalaya	-	-	-	-
22	Mizoram	-	-	-	-
23	Nagaland	-	-	-	-
24	Odisha	1764.900	1715.367	8233.757	3993.000
25	Pondicherry	-	-	-	-
26	Punjab	44.750	161.070	-	2712.500
27	Rajasthan	-	7608.180	-	210.500
28	Sikkim	-	-	662.020	-
29	Tamilnadu	1125.000	-	-	2654.000
30	Telangana	-	-	-	4287.000
31	Tripura	-	744.174	930.331	-
32	Uttar Pradesh	634.630	5168.603	17064.776	548.389
33	Uttarakhand	71.550	0.000	-	65.091
34	West Bengal	155.231	187.499	1047.851	-
35	Multi-State	10910.360	13906.160	4122.440	2361.964
	<b>Total</b>	<b>18004.072</b>	<b>56897.037</b>	<b>56863.420</b>	<b>52058.913</b>

\*This table includes funds released to the State Govt. also for Action Plan States

**Annexure-II referred to in reply to part (c) of the Lok Sabha Unstarred Question No. 2119 for answer on 10.03.2016**

**State/UT-wise details of Training for the year 2014-15**

<b>Sl. No</b>	<b>State/UT</b>	<b>No. of persons trained</b>
1.	Jammu & Kashmir	111
2.	Delhi	2969
3.	Rajasthan	1806
4.	Uttarakhand	4699
5.	Uttar Pradesh	11264
6.	Madhya Pradesh	1840
7.	Arunachal Pradesh	1224
8.	Nagaland	2625
9.	Mizoram	2733
10.	Meghalaya	165
11.	Assam	2830
12.	Bihar	1048
13.	West Bengal	3034
14.	Odisha	3182
15.	Maharashtra	28321
16.	Telangana	4824
17.	Karnataka	7950
18.	Kerala	10503
19.	Tamil Nadu	6485
	<b>GRAND TOTAL</b>	<b>97613</b>

